

ECIR. No.03/CDZO/2018/226
Bank of Baroda vs Deputy Director, DoE & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

09.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. J. S. Narula, learned counsel for applicant.

This application under Section 8(8) of P M L Act assigned by Ld. District & Sessions Judge-cum-Special Judge (PC Act), CBI, RADC, New Delhi, was received on line on the official email of the court. The documents, mentioned in the annexure to the application, were not filed with the application being voluminous. It is informed by the Reader of the court that as per the information received from the Ahlmad, the applicant has filed the copies of the documents mentioned in the annexure of the application later on, physically in the court in sealed cover/envelope which was kept separately in view of guidelines regarding physical filing. The sealed envelope has been opened today.

In view of report of ahlmad above that copies of documents have been filed, let the application be checked and registered as miscellaneous application.

I have heard the submissions of the learned counsel for the applicant with regard to the relevant provisions of the PML Act under which the present application has been filed. It is not informed whether the Enforcement Directorate has filed any complaint in the ECIR **No.03/CDZO/2018/226** before the court of Special Judge. Ld. Counsel for

applicant however, has stated that the Enforcement Directorate has filed a complaint under section 5(5) of PML Act before the Adjudicating Authority for confirmation of provisional attachment.

After hearing for some time, the court had put certain queries to the learned counsel for which he has sought time to respond. Learned counsel has requested for a short adjournment.

At the request of the learned counsel for the applicant, matter stands adjourned to **14.9.2020 at 11.00 am.**

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

(AJAY KUMAR KUCHAR)
**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 09.9.2020 (SR)**